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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 5th October, 2023.

No.LL(B).17/2023/3. – The Meghalaya Medical Council (Amendment) Act, 2023 (Act No. 10 of 2023) is hereby published for general information.

MEGHALAYA ACT NO. 10 OF 2023.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 3rd October, 2023.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 5th October, 2023.

THE MEGHALAYA MEDICAL COUNCIL (AMENDMENT) ACT, 2023**An****Act**

further to amend the Meghalaya Medical Council Act, 1987.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy fourth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Bill may be called the Meghalaya Medical Council (Amendment) Bill, 2023.
- (2) It shall come into force at once.

Amendment of Section 2.

2. (1) In the Meghalaya Medical Council Act, 1987, hereinafter referred to as the Principal Act, in clause (a) of Section 2, "Council" shall mean "the Meghalaya Medical Council" constituted under this Act.
- (2) In Clause (d) of Section 2 of the Act, the words "Medical Council of India" shall be substituted by the words "National Medical Commission".

Amendment of Section 3.

3. (1) In sub-section (1) of Section 3 of the Act, the words "State Medical Council of Meghalaya" shall be substituted by the words "Meghalaya Medical Council".
- (2) In Clause (d) of Section 3 of the said Act, the words "Medical Council of India" shall be substituted by the words "National Medical Commission".

Amendment of Section 10.

4. In Section 10 of the Act, the word "Register" shall be substituted by the words "Registrar".

Amendment of Section 12.

5. In Section 12 of the Act, the word "Registrar" shall be substituted by the word "Register".

Amendment of Section 14.

6. In Section 14 of the Act, the words "Medical Council of India" will be Substituted by the words "National Medical Commission".

Amendment of Section 21.

7. In Section 21 of the Act, the words "Medical Council of India" will be Substituted by the words "National Medical Commission".

Amendment of Section 23.

8. In Section 23 of the Act, the words "Medical Council of India" wherever appearing shall be substituted by the words "National Medical Commission".

- Amendment of Section 26.** 9. In Section 26 of the Act, the words "Medical Council of India" shall be substituted by the words "National Medical Commission".
- Repeal and Saving.** 10. (1) The Meghalaya Medical Council (Amendment) Ordinance, 2023 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

D. LYGDOH,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.